

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR.

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 34612 OF 2016

Between:

DR.BHATTARAM ARUNA, W/o Dr.S.Praveen Kumar aged 54 years, Occ Assistant Professor, Jayasoorya Potti Sreeramulu Government Homeo Medical College, Ramanthapur, Hyderabad-500 013.

...PETITIONER

AND

1. State of Telangana, Rep. by its Principal Secretary General Administration (SR) Department, Telangana Secretariat, Hyderabad.
2. The Chief Secretary, to Government, State of Telangana, Secretariat, Hyderabad.
3. The Principal Secretary, to Government, Health, Medical and Family Welfare Department, State of Telanganana, Secretariat, Hyderabad.
4. State of Andhra Pradesh, Rep. by its Principal Secretary General Administration (SR) Department, Secretariat, Hyderabad.
5. The Chief Secretary to Government, State of Andhra Pradesh, Secretariat, Hyderabad.
6. The Principal Secretary, to Government, Health, Medical and Family Welfare Department, State of Andhra Pradesh, Secretariat, Hyderabad.
7. Union of India, Rep. by its Under Secretary to Government of India, Department of Personnel and Training, 3rd floor, Lok Nayak Bhavan, Khan Market, New Delhi.
8. The Principal, Jayasoorya Potti Sreeramulu Government Homeo Medical College, Ramanthapur, Hyderabad-500 013.
9. Dr.G.Srinivasulu, S/o and age not known, Senior Homeo Physician/ Assistant Professor, (Org. Medicine), Jayasoorya Potti Sreeramulu Government Homeo Medical College, Ramanthapur, Hyderabad-500 013.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any appropriate Writ, Order or direction more in the nature of Writ of Mandamus declaring the Order No. 36/2016 dated 12-9-2016 issued by the Respondent No.7 allotting the Respondent No.9 to Telangana State as illegal, bad and arbitrary and set aside the same

I.A. NO: 1 OF 2016(WPMP. NO: 42670 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Order No. 36/2016 dated 12-9-2016 issued by the Respondent No.7 pending disposal of the above Writ Petition

Counsel for the Petitioner: SRI. J R MANOHAR RAO(NOT PRESENT)

**Counsel for the Respondent Nos.1,2,3&6: Ms. VANAJA REDDY AGP FOR
ADDL. ADVOCATE GENERAL**

Counsel for the Respondent Nos.4&5: GP FOR SERVICES I

**Counsel for the Respondent NO.7: SRI GADI PRAVEEN KUMAR DY.
SOLICITOR GENERAL OF INDIA**

Counsel for the Respondent No.9: SRI G. SAMPADA

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.34612 of 2016

ORDER: *(Per the Hon'ble Sri Justice J. Sreenivas Rao)*

This writ petition is filed questioning the Order No.36 of 2016 dated 12.09.2016 issued by respondent No.7 in allotting respondent No.9 to the Telangana State.

2. No representation on behalf of the petitioner.
3. Ms.Vanaja Reddy, learned Assistant Government Pleader representing learned Additional Advocate General appearing for respondent Nos.1, 2, 3 and 6 submits that during pendency of the writ petition, the petitioner as well as respondent No.9 retired from service on attaining the age of superannuation and the cause in the writ petition does not survive for consideration.
4. Recording the aforesaid submission, the writ petition is closed. No order as to costs.

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Miscellaneous petitions, pending if any, shall stand closed.

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SD/- T.TIRUMALA DEVI
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. One CC to SR. J R MANOHAR RAO Advocate [OPUC]
2. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
3. One CC to SRI G. SAMPADA Advocate [OPUC]
4. Two CCs to GP FOR SERVICES I, High Court for the State of Telangana. [OUT]
5. Two CCs to Additional Advocate General, High Court for the State of Telangana at Hyderabad. [OUT]
6. Two CD Copies

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BSR

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HIGH COURT

DATED:20/12/2024



ORDER

WP.No.34612 of 2016

**CLOSING THE WRIT PETITION
WITHOUT COSTS**

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